

(6) Report of the Tariff Commission on the continuance of protection to the Hydroquinone Industry. [Placed in the Library. See No. S-213/55.]

(7) Ministry of Commerce and Industry Resolution No. 8(2)TB/78 dated the 11th June, 1955 [Placed in the Library. See No. S-213/55.]

(8) Report of the Tariff Commission on the continuance of protection to the Soda Ash Industry, 1955. [Placed in the Library. See No. S-214/55.]

(9) Ministry of Commerce and Industry Resolution No. 8(7)-TB/54, dated the 25th June, 1955. [Placed in the Library. See No. S-214/55.]

(10) Two Ministry of Commerce and Industry Notifications No. 8(7)TB/54, dated the 25th June, 1955. [Placed in the Library. See No. S-214/55.]

(11) Report of the Tariff Commission on the continuance of protection to the Titanium Dioxide Industry, 1955. [Placed in the Library. See No. S-215/55.]

(12) Ministry of Commerce and Industry Resolution No. 8(1)-TB/55, dated the 2nd July, 1955. [Placed in the Library. See No. S-215/5.]

(13) Ministry of Commerce and Industry Notification No. 8(1)TB/55, dated the 2nd July, 1955. [Placed in the Library. See No. S-215/55.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF THIRTIETH REPORT

Shri Aitkar (North Satara): I beg to present the Thirtieth Report of the Committee on Private Members' Bills and Resolutions regarding certain

proposals in respect of Private Members' Bills.

CORRECTION OF ANSWER TO  
STARRED QUESTION

The Deputy Minister of Communications (Shri Raj Bahadur): With your permission, Sir, I wish to correct an unfortunate error which occurred in my reply to a supplementary question by Shri H. N. Mukerjee on Starred Question No. 2684 by Shri K. K. Basu, on the 28th April 1955 during the Budget Session of Lok Sabha. In reply to a supplementary question by Shri Mukerjee I had stated that the aircraft by which the Prime Minister travelled from Delhi to Bandung carried a radio officer. The correct position is that the aircraft did not carry a radio officer on its outward flight from Delhi to Bandung, but on its return flight from Bandung to Delhi the aircraft did include a separate radio officer among its crew. I may also add that a general exemption has been granted to the Air India International from carrying a separate radio officer on scheduled services on certain specified routes where the air-to-ground communications can be satisfactorily carried out by pilot-operated radio telephones. I am sorry I could not catch the real import of the question and did not make the position quite clear at that time, for which I owe an apology to you and to the Sabha.

Shri Kamath (Hoshangabad): Is giving an answer and then a subsequent correction to it going to be a daily feature in this House? Yesterday we had a similar thing. Why should wrong answers be given at all?

Mr. Deputy-Speaker: I am asking the hon. Member himself to answer it. Occasionally this thing occurs and it is corrected.

Shri Kamath: But it occurs daily. This might have been done next Monday.

Mr. Deputy-Speaker: Then, may I fix a particular day in the week for this?